[Secretary,] dure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Dowry Prohibition Bill, 1959 as passed by Lok Sabha at its sitting held on the 9th December. 1959."

Sir, I lay the Bill on the Table of the House.

RESOLUTION RE GIVING COLOUR TO HYDROGENATED EDIBLE OILS—continued

श्रीमती सावित्री निगम : उप समापति महोदय, यद्यपि सदन के लगभग ग्रधिकांश सदस्यों ने इस प्रस्ताव का पूरी तौर से समर्थन किया है फिर भी कुछ सदस्यों ने इस के विरुद्ध बडी ही विचित्र सी धारणायें उपस्थित की हैं। इसमें, श्रीमन्, उनका दोष नहीं है। वनस्पति घी ने एक नई सभ्यता--वनस्पति सम्यता—उत्पन्न कर दी है ग्रीर श्रीमन, इस सभ्यता के प्रभाव से हमारी मनोवत्ति भी बडी कृत्रिम, बनावटी सी बन गई है, इसीलिये इसे वनस्पति मनोवत्ति इम कह सकते हैं। यह कृत्रिमता पिछले वर्षों में इतनी तेज रफ्तार से बढ़ी है कि ब्राज के दिन हम ऐसी स्थिति में पहुंच गये हैं कि हमारे लिये यह पहिचानना ही कठिन नहीं हो गया है कि यह ग्रसली घी है या वनस्पति घी है, यह पीतल या सोना है बल्कि यह पहिचानना भी मुश्किल हो गया है कि कौन शत्रु है, कौन मित्र है। श्रीमन्, यह दिखावटीपन इतनी गहराई से व्याप्त हो गया है कि बड़े बड़े सम्भ्रांत परिवारों में भी घी के मामले में इतना एडल्टरेशन होने लगा है कि परिवार की रसोई में दो दो प्रकार के भोजन बनने लगे हैं। ग्रौर यह सारी देन केवल वनस्पति घी की है। इस प्रकार के ड**बल** स्टैन्डर्ड जो समाज में प्रचलित हो रहेह उसका कारण यह है कि जैसा खाये श्रन्न वैसा होये मन।

श्रीमन्, इसी दिल्ली में डालडा से मक्खन बनाने की तीन, चार फैक्टरिया पकड़ी गई

में माननीय मंत्री जी का ध्यान तेल कमेटी की ग्रोर दिलाना चाहता श्रीमन्, इसके वैज्ञानिक सर्वेक्षण के ग्राधार पर हम सब इस निश्चय पर पहुंचते हैं कि स्वस्थ रहने के लिए जितने तेल या की पर कैपिटा देश श्रावश्यकता है उसके हिसाब म्राज एडिबल म्राइल याने खाने वाले तेल की तादाद बहुत कम है, यानी रिक्वायर-मेंट पूरा करने के लिये भी पर्याप्त नहीं है। इसके अतिरिक्त उसमें यह भी कहा गया है कि किसी तरह के भी एडिबल ग्राइल का एक्सपोर्ट न किया जाय। इसे भी सरकार ने माना है क्योंकि इसी ब्राधार पर एक्सपोर्ट इम्पोर्ट में कुछ अंतर किया गया है। इसके अलावा उन्होंने यह भी सिफारिश की है कि चंकि एडिबल ग्राइल खाने के लिये इतना कम है कि वह लोगों को पर्याप्त मात्रा में खाने को नहीं मिलता इसलिये साबुत भी उस तेल से न बनाया जाय । एक्सपोर्ट पालिसी के सम्बन्ध में उन्होंने यह मांग की है और सस्त हिदायत की है कि तेल यहां से एक्सपोर्ट उनकी सिफारिशों का श्राम तौर से उद्देश्य यह है कि जो एडिबल ग्राइलस हमारे देश में उपलब्ध हैं, जिनमें कि काफी तत्व विद्यमान हैं, वे पोषक तत्व ग्रौर तेल हमारे देश की चालीस करोड जनता को ग्रधिक से ग्रधिक संख्या में. ग्रधिक से ग्रधिक मात्रा में मिल सकें।

श्रीमन्, ग्रब हमें यह देखना है कि इस तेल के उत्पादन द्वारा हमारे व्यवसायी जो हजारपति थे वे लखपित ग्रौर लखपित करोड़पित बन रहे हैं वे किस तरह बन रहे हैं। उसी तेल में उलटफोर करके उसी को जमा कर, उसी में मिलावट करके ग्रौर एक दूसरा लेबिल लगा कर, जो गरीब जनता का मोजन है, उस भोजन के साथ इतना जबर्दस्त खिलवाड़ हो रहा है कि लाखों करोड़ों की सम्पत्ति वाले लोग डालडा को, एडिबल ग्राइल्स को कनबर्ट करके, मिला जला करके करोड्यति बन रहे हैं। श्रोमन, इस डालडा से बने घी से किसका ज्यादा फायदा हुम्रा है ? एक तरफ इडस्ट्रिय-लिस्ट कां फायदा हो रहा है, तो दूसरी तरफ नुस्तान किसका हो रहा है ? पूरे देश के स्वास्थ्य का । यहां पर कई एक माननीय सदस्यों ने भनी प्रकार से समझाया है, कि किस प्रकार डालडा का सेवन करने से चहे ग्रंथे हो जाते हैं, इसान भी ग्रंथे हो जाते हमें किमी वैज्ञानिक खोजकी श्रावश्यकता नहीं है। हमें स्वयं माल्म है कि बिटैमिन ए जिस तेल मे नहीं होगा या जिस तेलयुक्त पदार्थ में नहीं होगा भौर जिसके अपने भी पोषक तत्व मार डाले जायेगे. क्योंकि उसको जब हाइड्रोजनेटेड किया जायगा श्रौर प्रोमेस किया जायगा, नो उसके जो पोषक तत्व होंगे, वे भी उस किया में मर जायेंगे ; ग्रौर ग्राप समझ सकते हैं कि यह मानी हुई बात है कि उस हालत में उससे तरह तरह का नक्सान होगा, थोम्बासिस होगा, श्रौर बीमारियाँ होंगी। हार्ट के डिजीज जो शहरों मे ज्यादा बढ़ रहे है, वे इस बात का प्रमाण हैं; क्योंकि देहातों में डालडा कम जाता है। तो इस बात को जानने के लिये हमें किसी वैज्ञा-निक खोज और किसी अनुसंधान की जरूरत नहीं है। जो सन् १६५१ में उसके विषय में बात कही जा चुकी है, वह काफी है। श्रीमन्, हमारे उस समय के खाद्य मंत्री महोदय ने भी इस बात को स्वाकार किया था। वनस्पति घी का जो व्यवसाय है, उस पर रोक थाम लगनी चाहिये; क्योंकि यह एक स्रोर पूरे राष्ट्र के स्वास्थ्य का प्रश्न है और एक ग्रोर पंजीपतियों के ग्रौर ग्रधिक सम्पन्न बनने का प्रश्न है। एक भौर प्रश्न है, लोगों की वेराइटो का। एक सज्जन ने कहा: हमको तेल में महक श्राती है। उनको महक ग्राती होगी, ग्रगर उनका नवाबी मिजाज हैं। लेकिन उस जनता को जो दोनों जुन भोजन जुटा नहीं पाती, उसकी हमें पर्वाह करनी है। हमें इस प्रकार नाक भों सिकोड़ने वाले न तो राजनीतिज्ञों की

अनुमित से काम है और न हमें उनकी पसंदगी से ताल्लुक हैं। हमें ताल्लुक हैं, चालीस करोड़ जनता से जिसको स्राज दोनों जून भोजन उपलब्ध नहीं हैं।

श्री शीलभद्र याजी : ग्राप प्रस्ताव के खिलाफ बोल रही हैं, प्रस्ताव पर बोलिये, कर्लारंग पर बोलिये ।

श्रीमती सावित्री निगम : श्रीमन्, इसी-लिये में अनुरोध करना चाहती हूं कि जो कलरिंग करने का प्रस्ताव है, डालडा और वनस्पति घी को कलरिंग करने का प्रस्ताव है, उसके ऊपर सरकार शीघ्र विचार करे। लेकिन यह प्रस्ताव तभी स्वीकृत होगा, जब हमारे खाद्य मंत्री महोदय इस बात को मान जायेंगे और उनको इस तरह की ग़लतफहमी दिलाने वाली दलीलें न दी जायंगी कि डालडा स्वास्थ्य के लिये हानिकारक है या नहीं।

श्रीमन्, दूसरी दलील जो वनस्पति घी के विरुद्ध दी जा रही है, वह यह है--कई भाइयों ने कहा है -- कि विदेशों में तमाम वनस्पति घी खाया जाता है । लेकिन मैं कहना चाहती हं कि जिस तरह के पोषक तत्व विदेशों में, अमेरिका में या इंगलैंड में या यूरोप में जनता को उपलब्ध है जिस दिन वे पोषक तत्व हमारे देश में हर एक आदमी को उपलब्ध होने लगेंगे, उस दिन --वह दिन जब ग्रा जाये तो, चाहे दस वर्ष बाद ग्राए या पन्द्रह वर्ष बाद —तो फिर से फैक्टरी बनाने की इजाजत दे दी जाये। ग्रभी मेरे दो ग्रनुरोध है: एक तो जल्दी से जल्दी, बिना विलम्ब के, वनस्पति घी को कलर करने के लिये कोई न कोई फार्मुला, कोई न कोई प्रोसेस, ऐसी निकालनी चाहिये जिससे उसकी पहचान हो सके । मेरा विश्वास है कि खाद्य-मंत्रालय श्रौर खाद्य मंत्री महोदय, ग्रगर वे पूरे सदन की राय नहीं बल्कि तमाम जनता की, अवाम की, राय भ्रौर डेमोकेटिक व्यवस्था में

[श्रीमती सावित्री निगम]

विश्वास करते होंगे और इसका मानते होंगे, तो मेरी इस बात को अपनी हृदय में धारण कर लेंगे भौर शीझातिशीझ हमें सदन में ग्राइवहसन देंगे कि सरकार ग्रविलम्ब बन-स्पति घो कलर करने की व्यवस्था करेगी। दसरा ग्राह ोसन हम उनसे यह चाहते हैं कि श्रब कम सेकम वनस्पति घी की नयी फैक्टियां न खुलने दी जांगे । "हाथी", "घोड़ा", "रथ", "ऊंट" "नं० १" "नं० २" इत्यादि नाम से हजारों वनस्पति घी कैी फैक्ट्रियां नित्य नयी खुल रही हैं। म्राखिर उनको लाइसेंस कहा से दिये जाते हैं ? वे जो थोडे से एडिबल भ्राइल्स राष्ट्र की सम्पति हैं, जो कि श्राज भी परी मात्रा में उपलब्ध नहीं हैं, जो कि एक चौथाई मिलनी चाहिये किन्त ग्राज ब्राठवें भाग की मात्रा में भी उपलब्ध नहीं हैं उनके पोषक तत्वों को नष्ट करने की जिम्मे-दारी भ्राज उन लोगों के ऊपर है जो वनस्पति धी की फैक्टरी खोलने के लिये ग्रौर कारखाने के लिये बराबर लाइसेंस देते जा रहे हैं। तो मैं दो श्राश्वासन, श्रीमन्, चाहती हुं श्रीर इसी उद्देश्य को लेकर मैं इसका समर्थन करने खड़ी हुई हं ।

खाद्य मंत्री महोदय इस बात के लिये बहुत उत्सुक हैं कि हम लोग जल्दी से जल्दी समाप्त कर लें। इसलिए, श्रीमन्, इस प्रस्ताव का एक बार फिर समर्थन करके मैं समाप्त करती ह। धन्यवाद।

Shri D. A. MIRZA: , Mr. Deputy Chairman, I do not want to take up much time of the House because the hon. Deputy Minister has to go to a function.

SHRI AMOLAKH CHAND: That can be no consideration.

Shri D. A MIRZA: I am neither a doctor nor a scientist; I am a layman but I am guided by the views in the report given by the scientists and chemical analysis on this hydrogenated oil. The question 18 not whether to

ban or not to ban, but the question raised here is:

"This House is of opinion that Government should take early steps for giving colour to Hydrogenated edible oils commonly known as Vanaspati Ghee."

There was unnecessary excitement in the House; but one thing what I have to say is that this is not a question between ghee and vanaspati. 'It is a question as to whether colouring should be given to vanaspati or not. As far as I am concerned, I think, if it is possible for the Government to find out a colour which is not injurious, which will be permanent, which will be rather pleasing, which will have some flavour, then the Government has to see that colouring is given but I understand from report that they performed periments with 55 different colours and they have not been able to find one colour which will be suitable for the purpose . .

SHRI AMOLAKH CHAND: Is that the end of research?

SHRI D. A. MIRZA. to this day. But as my friend, Dr. Dube, said, in this Sputnik age it should be possible to find out colour which will be premanent and which will not be injurious. Government has to make some more research and find out if it is possible to get a permanent Granting that a colour which is permanent is given, do you mean to say, in a nation whose character is adulmerchants terated, whose terate when everything in India is adulterated today, do you mean to say that they will not be able to find out some stuff which may be injurious to the health of the public to remove that permanent colouring? Now, with this hydrogenated ghee is adulterated. Even granting that ghee is adulterated with hydrogenated oil, let me say it is much better than being adulterated with the fat of dead animals The issue before us is that we must

choose the lesser evil. Now, poor men cannot afford to go in for ghee paying Rs. 10 or Rs. 12 a viss. The other dayI spent for a viss of ghee from Bengali market paying Rs. 12 and the proprietor gave me to understand that it was pure ghee. I am used only to ghee and when this came, I found that it was nothing but fat. Sir, there is no use passing this Resolution or saying that if vanaspati is not coloured, it should be banned. The Food Adulteration Act is there and action can be taken to deal with Now, milk is adulterated but are you going to have water coloured for that? As far as Delhi is concerned, the milk that I get everyday is nothing but adulterated milk.

Shri AMOLAKH CHAND: You are not complimenting the Food Ministry because they are supplying the milk.

SHRI D. A. MIRZA: I am getting milk from a private vendor. Simply because milk is adulterated with water, do you mean to say that the waters of Jamuna have to be coloured? The arm of the law is long enough to deal with these culprits who to adulteration. Now, there is already a little colour in vanaspati. It contains 5 per cent. til oil and it can be easily identified. When you have 5 per cent til oil, it is easy for us to find out whether the ghee is adulterated or not. And here are reports to show that hydrogenated oil in India is the next best to pure ghee. Even in England and other places this is used. My hon. friend, Diwan Chaman Lall, statistics to show that in America and other places people take hydrogenated oil. In Holland also, which produces large quantities of butter, I understand from him that 41 per cent. of the people are using hydrogenated and there is no such clamour there but here in India everyone .

Shri ABDUL RAHIM (Madras): How is it prohibited in the house of the Prime Minister?

SHRI D. A. MIRZA: The Prime Minister is a rich person; he can well

afford to pay for pure ghee. I am speaking for those poor people, commoners, poor people like me.

SHRI ABDUL RAHIM: So far as I understand, there is not much difference between the price of ghee and that of this vanaspati.

SHRI D. A. MIRZA. Granting that I accept the argument that there is not much difference between the price of pure ghee and that of vanaspati, even the ghee which is supposed to be pure and for which you have to pay Rs. 12 a viss, is found to be adulterated.

Shri P. D. HIMATSINGKA (West Bengal): If it is pure, it cannot be adulterated.

SHRI D. A. MIRZA: There is no such thing as purity in India and how could you expect purity in ghee?

An Hon. MEMBER: Question.

SHRI D. A. MIRZA: What we want is morality. We want national character, national morality, national conscience. Unless we rise to the occasion, there is no use passing a Resolution and having a law on paper. If you want to bring to book person, there is the Food Adulteration Act which can be used and the arm of the law, as I said, is enough to book anyone. No doubt, it is possible for the Government to find—mark my word it is possible'—a colour which is noninjurious, pleasing, permanent, the Government has to see that vanaspati is coloured—I do not this colouring to be done with some injurious stuff which is harmful the people-otherwise I want status quo to continue so far as this vanaspati is concerned.

Shri P. D. HIMATSINGKA: Mr. Deputy Chairman, Sir, this question about colourisation of vanaspati was debated some years ago and a committee, as has been mentioned, was also appointed which went into the matter. There is no doubt that ghee is very much adulterated and because it is easy to get hydrogenated oil,

[Shri P. D. Himatsingka.]

that is also used as one of the adulterants along with the various other adulterants that were being used and that might be used even now. So far as colourisation is concerned. report at that time was that no suitable colour was available which conveniently be used, which would not be injurious or which would not be costly. So far as the industry is concerned. I do not think they can have the slightest objection to any steps being taken which will prevent vanaspati being used as an adulterant. The question. I think, is being looked at from a wrong point of view. If it is injurious for life. certainly should be taken to stop that. Members who have spoken have said that so long as it is in the oil stage, it is not injurious Therefore the question that has to be looked into is whether **hy**drogenating the oil makes injurious. If it is injurious, stop it by all means. If it is not, nothing should be done to colour it. As matter of fact. there is an interesting story. A milk vendor was prosecuted for adulterating milk. He said, "I have not adulterated milk; I have adulterated water: I have added some milk to the water, and adulterated the water". That is the position at the present moment. As a matter of fact, ghee is being put into Dalda and the whole thing is being sold as ghee. Therefore if something is done to stop this adulteration, no one can possibly take any objection but the question is whether it is practicable. You are going to add to the difficulties of the common man who needs fat and who is using this hydrogenated oil. I think most of the people-most of us-if they go to the market do not get pure ghee. As a matter of fact, a seer of cow's milk gives you three tolas of fat and therefore you will require at least 26 seers of milk to get one seer of ghee. So you can imagine the price that you will have to pay for pure ghee. If it is buffalo's milk, then it will be about 16 seers. Even then the price will be prohibitive. Therefore, has become more and more difficult to get pure ghee, unless you keep a cow and unless you have it in your own house. Not that the production of ahee has gone down. It has, I think, gone up a little, but not to the extent of the requirements of the country. Therefore, people are making up the deficiency in ghee by using oil and hydrogenated oil. The enquiries should be directed to see if hydrogenated oil is in any way injurious. Some of the hon. Members have said that hydrogenated oil is injurious, that it causes loss of eyesight and other kinds of disease. So far as I know, recent scientific reports in foreign countries have gone to the extent of saving that oil is better than ghee and hydrogenat-They say that it causes less of coronary thrombosis and diseases which are due to coagulation of blood and so on. Therefore. enquiry, if any, should be directed to Otherwise, it will that effect. merely adding to the price and cost of hydrogenated oil which is being taken in very large quantities by the people. And this thing is also being used in foreign countries without any objection. I think they have also examined the question scientifically. They have allowed the thing to be used, even though it might be found to be injurious.

Shri AMOLAKH CHAND: But there the hon. Member will probably agree that this hydrogenated oil is not adulterated with pure ghee because they do not use ghee.

Shri P. D. HIMATSINGKA: True. Therefore—I began with that—if the objection to hydrogenated oil is on the ground that it is being used for adulteration, there is no difficulty. No one will question that. That is a fact. That is being done. It is being used as an adulterant. But is it the fault of the industry or is it the fault of those who want to buy cheap ghee. If you want to have ghee at Rs. 4 per seer, you cannot get pure ghee. You will have to take something which is not ghee

SHRI AMOLAKH CHAND: That is the reason why the hon, mover has

said that you should mix some colour in it.

SHRI P. D. HIMATSINGKA: Do it A by all means. But that will not solve the question of your getting ghee, You can get pure ghee only if you take steps to produce more, if you improve the breed of your cattle, if you have more milch cattle. matter of fact, you will find motor cars and horses in every rich man's house but not a cow. Go to any town, go to any village, you will not find cows. Therefore, the production of ghee has not increased to the extent that we require. So, steps should be taken to see that the ghee that we require is produced. This colourisation is not a remedy. This will not solve the diffiof pure gliee being supplied culty you colour hydrosimply because genated oil. Of course, it may be that hydrogenated oil cannot be used. Even today if hydrogenated oil is mixed with ghee, it can be detected because it is compulsory under provisions of the present law that five per cent, of sesame oil is used and by a very simple test, as mentioned by the previous speakers and as has been mentioned in this Report. that can be detected if hydrogented with sesame is mixed in Therefore, the fault lies in proper steps not being taken to detect adulteration and proper steps not being taken to prevent adulteration of ghee with vegetable oil. Therefore, I think the proper remedy is to take certain steps to prevent adulteration and the remedy that is being suggested will not be a proper remedy.

SIRI A. M. THOMAS: Mr. Deputy Chairman, I am glad that this subject has been discussed thoroughly from all aspects. This subject is of considerable importance. important from the point of view of the economy of the country, from the point of view of the national health of this country. This matter has been agitating the minds of hon. Members Parliament as well as the public-the public more because they do not really know the exact position due to the prevalence of conflicting reports

on the subject. There is not a single session of Parliament when notices have not been received of motions either for colourisation of vanaspati or for the total banning of the manufacture of vanaspati. Such motions have been discussed previously also on the floor of Parliament and it is not a case of first impression at all.

May I at the outset make the Government's position clear with regard to the Resolution in hand? Although we have travelled much beyond the scope of the Resolution, I am not going to leave out the points that have been raised. They have got although not a direct bearing, an indirect bearing on the subject matter of this Resolution. So, I will certainly be dealing with those aspects also. It may not be fair to the House also if I leave those questions that have been raised, answered. Regarding the Resolution that we are discussing. I will requesting this House to negative this Resolution, not because I am opposed to the principle of the Resolution, I am not opposed to the principle of colourisation of vanaspati and I make the position very clear that Government itself will take necessary steps to make such colourisation compulsory as soon as a suitable colour has been found. In fact, this Resolution has, therefore, assumed importance because of the fact that vanaspati has been used as a common medium for adulteration of ghee. This Resolution has therefore, assumed importance from that point of view. It is really a menace, the menace of adulteration. I do not want to minimise the problem at all. I have myself had recently an experience. An hon. Member of the other House sent me a sample of ghee that was being distributed Members of Parliament both in South Avenue as well as North Avenue. that person who distributed it was swearing in the name of God that it was the purest ghee that was available. All the same, one Member of Parliament thought that he should get it analysed. He sent it to me for analysis and I sent it to my Directorate for analysis. The result

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nat the ghee which was sworn to be purest in the name of God contained 75 per cent. vanaspati. So, no argument is necessary to convince me or bring home to the Government the prevalence of this evil of adulteration of ghee with vanaspati.

SHRI D. A. MIRZA; May I know from the hon Minister what steps they have taken?

SHRI A. M. THOMAS: I will come to that. So, I can very well understand the righteous indignation that has been voiced on the floor of this House by Members of Parliament who have spoken on the subject.

Before I revert to the subject colourisation, I may answer points which should serve as a corrective to some of the opinions that have been expressed on the floor of this Some hon. Members-Rai-House. kumari Amrit Kaur who spoke the other day, and Dr. Gour, Diwan Chaman Lall and some others also who spoke today-while speaking, according to me, made a very constructive approach to this problem, and they have made my task easier also. All the same, I would touch on some of the points which have been referred to on the floor of this House. Sir, the hon. Member who moved this resolution, Shri Panigrahi, mentioned these points in the course of his speech. He said:

"Vanaspati adversely affects the ghee industry and the growth cattle in the country; and it is enemy of the cottage industry, of oil pressing. It is prohibitive in price and it also deprives the poor man of a sufficient quantity of fresh ail."

These were some of the points that were made by the hon. Member who moved this resolution With regard to how far this will affect the cottage industry, it is well that we just have some figures. Sir, the availability of edible fate and oils in the country at present wall am giving the figures:

crace and butter: About 5:05 lakh tons.

Vanaspati: About 3 00 lakh tons.

Edible vegetable oils: About 12:60 lakh tons.

altogether the availability of So. edible fats and oils is about 20:65 lakh That tons. means that it provide a per capita consumption of half an ounce per day of fat as against the minimum normal requirements of two ounces according to experts. There is, therefore, plenty of scope for both the vanaspati and the ghee industries to flourish side by side and to expand and develop without impinging on each other's interests. Vanaspati fills the demand, as has been pointed out by one hon. Member, for a hard fat particularly among the middle classes who are unable to afford the price of ghee. Vanaspati usually costs between half and one-third as much as ghee, the current rates being about Rs. 3 and Rs 7 per seer respectively. The oils used " " torm less " than 20 per supply of edible oils in the country. and hence it is hardly correct to say that vanaspati deprives the poor man of a sufficient quantity of fresh oil. So, that is the position.

Then, Sir, Shri Panigrahi observed that we are spending crores of rupees on the import of Vitamin A as additive to vanaspati. It is not a correct proposition. The implication here perhaps is that Rs. 12 worth of Vitamins are being imported for mixing in vanaspati. That is not the case. In the first place, Vitamin A is now being manufactured genously, and secondly, even when it was being imported, the cost of the import was only around Rs. 0:40 crores per year. That was the case.

One hon. Member. Shri Amolakh Chand, just referred to the question that fish oil is being uned for the purpose of Vitamin A in vanasputi. That is not correct Only synthetic Vitamin A from Lemon grass oil is used. So, that impression of his is not correct.

I will next examine the auestion trom the point of view of health. If it has been conclusively established that the use of vanaspati is detrimental to the health of the nation, one should not stand on any other considerations in order to ban the manufacture of vanaspati. But I should say that it has not been so proved, and the and opinion on available evidence the subject only indicate that vanaspati is not injurious, as has been made out to be.

Then, Sir, one hon. Member observed that the use of vanaspati gives rise to eye defects. The reference here is presumably to the controversy associating consumption of vanaspati with night blindness which had arisen in 1947, following the premature publication of the results of certain reat the Indian searches conducted Veterinary Research Institute, Izzatnagar. Detailed confirmatory researches since carried out at different national laboratories as well as at the Izzatnagar laboratory itself, including feeding experiments on human jects, have shown that these fears are incorrect, and that vanaspati of melting point of 37° C-that is very important-had no deleterious effect as compared with raw or groundnut oil, and that its nutritive value was at least as good as that of raw and refined groundnut oil. order to further improve its nutritive value vis-a-vis that of ghee, the incorporation of 700 international units of Vitamin A per ounce of vanaspati been made compulsory for the past several years That is the position.

With regard to the other matter, namely, its effect on the heart and other things, of course, it is certainly a matter of concern, but I may inform the hon. House that the position that has been indicated in the answer

given by the hon. Health does not lead to the conclusion that has been drawn by the hon. Member, Shri Panigrahi. The position is this. This matter was considered. even when that answer was given, the Health Minister said that the present evidence showed that taking too much of hydrogenated oil or even ghee was injurious to health and that the evidence was that too much consumption of hydrogenated vegetable associated with coronary diseases. This statement was apparently based on a somewhat liberal interpretation of the conclusions arrived at by the joint meeting and the Nutrition Advisory Committee and Cardio-Vascular Diseases Hypertension Sub-Committee of the Indian Council of Medical Research held on 9th July 1959 after a detailed survey of the knowledge so far available on the subject. The position is now the following:

There is no definite evidence that the consumption of hydrogenated vegetable fats leads to the development of coronary heart disease. In fact, vanaspati is put on a par with ghee. Over-consumption of fat, for that matter even of coconut oil, should, perhaps, lead to that. In fact it gave me a shock when it was said that coconut oil also stood on a par with them, as it is a cooking medium in the South, because excessive use of coconut oil will have a similar tendency as consumption any other fat. There is, however. considerable evidence pointing to the fact-and hon, Members who were of the view that this is injurious to cottage industry may bear mind this aspect-that excessive consumption of fats, rich in saturated fatty acids like hydrogenated vegetable oil, butter, ghee and coconut oil, as opposed to fats rich in polyunsaturated fatty acids like gingelly oil, groundnut oil and safflower oil and mustard oil leads to increase in serum cholesterol levels-which, in turn, have been found to be associated increased incidence of coronary heart disease. There were still many gaps in our present knowledge in regard

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to the pathogenesis of coronary heart / disease, and a definite conclusion this regard can only be arrived after these gaps are filled by continued work in the laboratories in India and abroad. Then there is the conclusion that has been quoted by the hon. Member, Shri Avinashilingam Chettiar, who spoke. On this matter, in fact, I have got also with me the brief that has been received in this connection from the Ministry of Health, but it is more or less on the same lines that I have just now stated, and I do not want to tire the House by quoting those opinions also.

hon. Member. Shri The Jugal Kishore, who spoke on the last day, said that researches on the effect of feeding ghee and vanaspati to rats carried out at the Izzatnagar laboratory have shown that within months the former gave birth to their offspring, while the latter died. the continued consumption of vanaspati permitted by the Government would, therefore, appear to be nothing else but a birth control device for reducing the population. This has been his argument in this connection. While it is a fact that certain searches carried out at the Indian Veterinary Research Institute, Izzatnagar in 1946 did seem to indicate that feeding vanaspati to rats might result in loss of fertility in the third generation, subsequent confirmatory researches initiated by Government various national laboratories, including the Izzatnagar laboratory itself, failed to confirm these results, and in fact proved that vanaspati was as harmless and nutritive as the raw or groundnut oil. Sir, when Shri Panigrahi and some other hon. Members spoke on the last occasion, they said that vanaspati was being manufactured only in this country and that it was not being manufactured in countries and utilised. I am glad that Diwan Chaman Lall has given a direct answer to that argument. I have got some figures about it. He has given some figures with regard to its

consumption. It may not have been known by the name of vanaspati itself, but it is known there by the name of margarine, vanaspati and shortening. My hon, friend has quoted the United States of America. In fact, according to the figures that I have got, based on some reports obtained in 1955, produce United States of America margarine, vanaspati and shortening to the extent of 13,24,700 tons and it produces only 7,35,000 tons of capita perand butter. About the gave friend consumption, my different figure. Anyhow, the figures in my possession indicate the America capita consumption in margarine, vanaspati and shortening to be 18.4 lbs. per head per annum, whereas butter and ghee consumption comes to only 8.7 lbs. But that has Diwan roughly been indicated by Chaman Lallji as 9 lbs. Against this figure, according to the figure in 1955, India manufactured 2,60,000 tons of margarine, etc., and the consumption comes to 2,65,000 tons, and the capita consumption of margarine, vanaspati and shortening comes only to 1.6 lbs., whereas the consumption of butter and ghee comes to 2.4 lbs. Take for example Canada where the per capita consumption of margarine, vanaspati and shortening comes 16.5 lbs., whereas in the case butter and ghee it comes to 20 lbs. Then take Denmark and the Netherlands where the dairy industry been developed. In the Netherlands, they produce margarine, vanaspati and shortening to the extent 1,98,000 tons, whereas the production of butter and ghee comes to 81,800 tons. The per capita consumption of margarine, etc., there comes to 40.8 lbs., whereas the consumption of butter and ghee comes only to 6.2 lbs. so that it is a misapprehension that

SHRI AMOLAKH CHAND: What about the 1959 figures? You are quoting figures for 1955.

Shri A. M. THOMAS: It will only be a little more. Diwan Chaman Lallji quoted more recent figures in his speech in respect of the United States of America. That indicates an increased consumption of margarine, vanaspati and shortening there. That necessarily indicates that the consumption has not gone down, so that, Sir, we need not be afraid on that score at all.

Sir, now, I shall come to the question of colourisation which is the subject matter of this Resolution.

SHRI AKBAR ALI KHAN. What steps are the Government taking to increase the production?

SHRI A. M THOMAS: I am coming to that.

Coming to the subject matter of the Resolution, my friend, Shri Amolakh Chand, quoted the opinion of the late Dr. Bhatnagar, the great scientist, to whom we are all indebted. I have now got with me the opinion that he gave in 1949. After a tour of the Western countries, he wrote a letter to Mr. Moni, I.C.S. who was then in the Food and Agriculture Ministry. My hon friends will just hear what he says:

"I studied the subject during my tour in England, U.S.A. and France and visited the best experts consulted them. The considered opinion of all the world authorities is against colourisation for technical and health reasons. Adulterawith real tion ghee should punished severely. But the sesame oil which is compulsorily added to vanaspati is quite capable of being detected and no better material has so far been discovered"

He continues-

"of all adulterants which the ghee merchants and sellers use for adulteration of ghee, vanaspati is still the safest. The remedy lies in a vigil by government authorities and inspectors, and I do not recommend colourisation. It would be against my professional etiquette if I suggest a dye which may prove harmful to the people . . .

Underline the words "which may prove harmful to the people"

"... and may not help the Government. My advice is to let vanaspati be used as it is a good wholesome food".

That is his recommendation.

Shri AMOLAKH CHAND: May I know from the hon. Deputy Minister whether the Government of India accepted this advice and has ceased to do anything, to take any steps regarding colourisation?

SHRI A. M. THOMAS: Sir, a Committee was appointed in this regard. I am coming to the point. The Government is not going to accept the view of Dr. Bhatnagar with regard to this colourisation. The Government itself appointed Ghee Adulteration the Committee, in 1951, the report of which was frequently quoted by Members, for suggesting meahon sures to eliminate or minimise the adulteration of ghee with vanaspati. Sir, they made two main recommendations to which I think it would be only proper that I should refer. One recommendation was that under Vegetable Oil Products Control Order, 1947, incorporation of sesame oil in vanaspati is compulsory that the product gives the Baudouin Test which is a distinctive test for the presence of sesame oil. In order to facilitate the detection of vanaspati in ghee, the Government should ensure by law that every batch of vanaspati produced in a factory should be certified that it gives the Baudouin Test. This test has been found to be universal application and efforts should be made to make extensive use this test by municipalities and other public bodies. This is recommendation No. 1 and we have accepted it in full and have implemented it. come to the second recommendation which has been referred to by She Shrimati Seeta Parmanand. referred to this and said that Government had not taken any steps direction. Sir, the second in this recommendation is as follows:

"As the Baudouin Test cannot be used for detection of adulterated

[Shri A mas.]
ghee by the ordinary consumer, who
has no laboratory facilities, all
vanaspati produced in the country
should be coloured orange by using
carotene oil concentrate."

the second recommendation which was made by them. Of these recommendations, as I have already said, the first one has been implemented. All vanaspati factories have been directed to maintain with effect from 1st April 1953 a record of the Baudouin Test of each batch of vanaspati produced and each batch has to be certified by the factory chemist that the same conforms to the required Baudouin Test.

There are other recommendations on which steps have been taken. laboratory has been set up under the Directorate of Sugar and Vanaspati for the analysis of samples. Specifications have been prescribed for vanaspati under the Prevention of Adulteration Act as well. The addition of any colour or flavour to vanaspati resembling that of ghee has been prohibited. The use of oils like coconut oil, whose presence in vanaspati is likely to render its detection in ghee difficult has also been prohibited. The other recommendation was accepted because the colour imparted by carotene oil concentrate to vanaspati is of an unstable nature and disappears when vanaspati is heated or is kept even without heating for some months. It has, therefore, been considered necessary to wait for the results of the various experiments which are being carried on for finding out a more suitable colouring medium for vanaspati. So, that recommendation even if implemented, would have been practically of no use and it would have also given rise to certain toxic effects. That is what the experiment has revealed.

The Ghee Adulteration Committee of which much was said in this hon. House, also prescribed certain qualifications for the colour. That point also the hon. House has to bear in mind. They said that the colour should

be easily soluble in vanaspati. The vanaspati thus colourised should be pleasing to the eye. The quantity of the colour required should be small. The addition of the colour should not cause a change in the taste or flavour of vanaspati. The colour should be cheap and easily available. The colour should be capable of easy removal by chemical or physical methods.

The colour should be heat-stable and should not decompose at the frying temperature (about 220 °C).

The colour should be non-toxic when consumed over a period of time and should exert no cumulative effect.

Sir, it is not fair to make a charge against the Food and Agriculture Ministry that it has not taken necessary steps. In 1955, even after the submission of the report. Minister for Food and Agriculture convened a conference of scientific experts from all parts of the country and urged on them the necessity of finding a suitable colour for colouring vanaspati but the considered opinion of that conference was to effect that so far there was no suitable colour available which could be used for colouring vanaspati. But experiments are going on. Recently, during question hour, it was suggested that some foreign countries might found out a suitable colour was asked: Why not borrow it, and in this Sputnik age, is it very difficult to find a colour? In fact, no country has been able to find a suitable colour so far.

In this connection one of my friends who spoke said that there is colourisation of butter in foreign countries. That is to make it yellow and that is only for aesthetic purpose that colour has been given as it is given for sweets here, for example, and that does not ensure that the colour cannot be removed or when heated the colour would be stable.

Sir, so far the experiments carried out at the various scientific institu-

tions in India in this respect have not yielded satisfactory results. Coaltar dyes, as a class, are considered neither safe nor suitable colouring agents for foodstuffs, particularly for like vanaspati a cooking medium have substances because these tendency to decompose on heating into toxic amines and may even be carcinogenic. Colours of vegetable from Rataniot. origin obtained Cholorophyll, cureus etc., are either unstable ı be removed - 6 pt and will, therefore, meeting the desired purpose because unscrupulous persons will still be able to cheat the public by removing such a colour and then using the product for adulteration. So, for the present there appears to be nothing better than the colourisation by sesame oil, which is already being done compulsorily. Of course, further researches are continuing in our laboratories, for example, the Central Drug Research Institute, Lucknow, the Central Food Technological Research Institute. Mysore, the National Chemical Laboratory, Poona, etc. All these laboratories are conducting researches in this Any result that is obtained in these researches will be put to test again and verified whether it is suitable colour for colourisation vanaspati ghee. I may inform House that the Central Food Technological Research Institute, Mysore, has developed a handy test-kit for enabling the Baudouin Test to be applied on nanaspati by the housewife; this kit which is now being produced marketed by Messrs. Gardeners Corporation, New Delhi, is priced Rs. 1.70 nP. per kit, which can used for 25 tests The Central Drug Research Institute, Lucknow, is pursuing its work on the determination of the chronic toxicity of Ratanjot but as the CSIR report itself points out, this dye "is unstable and be removed by simple treatment as all vegetable colours are".

So. Sir. this is the position The Government has done everything in its power The principle of the Reso-Inflor is accepted if hid been accept-

ed long ago-and steps are being taken. It would not be justified to charge the Government for not taking any steps. Steps are being taken. I hope that the hon, the Mover of the be persuaded not Resolution would to press this Resolution because the principle of the Resolution is accepted. That is all that I have to say.

SHRI S PANIGRAHI (Orissa) Μr Deputy Chairman, I have heard the speeches delivered by a large number of hon Members in this House my Resolution and I am very happy that almost all the Members who have spoken on this subject have supported the contention of giving a colour to the vanaspati ghee. A few hon, Members have levelled criticisms regard to adulteration and with regard to the point whether it is injurious to health or no! but even they have not objected to the spin of this Resolution. Therefore, 1 for the contributions made by all the learned friends of this House.

Sir, I may be allown something with regard to - marks hon, lady Member, offere Rajkumur Amrit Kaur, She has also not objected to the objective of the Resolution, i.e. giving a colour to vanaspati ghee. But she has tried to convince the House that it is not Similarly, injurious to our health. our learned friend, Diwan Chaman Lall also commended the acceptance of the Resolution by the House, although he has offered some criticisms While offering their criticisms friends like these Members pointed out that in foreign countries. vanaspati ghee is being manufactured and used on an extensive scale. with regard to this I must submit that the diet habit of Western countries and the diet habit of the people of this country are different. The people in the Western countries are not accustomed to fried articles, I mean fried food. Therefore, their habit is different from our habit.

Then, there is another point hon Minister has also stated that the

[Shri S. Partigraht.] consumption of pure ghee and the supply of pure ghee can be made much more. In that context, I may ghee is say that if the demand for **not** increased, the supply of *ghee* also will not increase. So, if the demand for ghee is increased the supply also will increase and people in the villages will find employment and if the ghee is manufactured on a larger then its price also will come and the problem of getting ghee at a cheaper price will also be The price of hydrogenated edible oil is more than the price of pure oil. The inform with regard to price it cansaid that middle-class people are benefited by the existence hydrogenated edible oil.

Sir, another point I want to answer. Another friend has stated that adulteration is there in OHE national character, in our habit and and so it is in existence on a scale, and, therefore, there is no need either to give a colour to vanaspati ghee or to do anything so that its use can be minimised or the evils can be minimised. I am not agreeable this contention. Because there is one evil, we should not encourage another evil and move about feeling about it. The poor man should be allowed to have pure oil at a cheaper price. We cannot be justified in saying that hydrogenated oil is cheaper than pure ghee. If hydrogenated oil is cheaper than pure ghee, then why should the people be not left still cheaper pure oil?

Then, another point is with regard to the Baudouin Test and with regard to the addition of sesame oil hydrogenated edible oil. With regard to these points, my submission is this. This test is not easy. It cannot done in villages where there is laboratory and it cannot be by the illiterate ignorant people. Therefore some easy test, a which will be easier for any ignorant and illiterate man even in the villages to apply and find out the existence of hydrogenated oil in pure

ghee, should be devised so that the colour given to hydrogenated oil will be revealed in the test applied to find out whether the ghee was pure adulterated.

Then the other points I have ready mentioned, Sir. There is no controversy about giving a colour to hydrogenated oil. The other versial matters have been discussed in this House in all aspects and I am not going to deal with those matters. As I have stated at the verv ning. I am less concerned with technical aspects of Whether it. vanaspati ghee and other varieties of it are beneficial to health or injurious to health are all technical matters about which I am not competent to give an opinion, but so far as this Resolution is concerned, even in this Resolution it has not been mentioned that immediate steps be taken. I have only mentioned that early steps be taken. So the Resolution is not only non-controversial but also harmless and innocent. Even if the Government cannot take immediate steps-I do not deny that they are taking some steps already-I do not mind, but I wish that sincere efforts must be made and early steps must be taken so that they could discover a suitable and stable colour to colour hydrogenated oil, and I am confident that they can find out such a " colour.

Sir, then I may refer to one of the answers given by our Minister Scientific Research and Cultural Affairs on the 26th November, which is the latest position with regard to giving a colour to vanaspati. has stated:

'We have found out this pound which is very promising beolourless, and by a very simple test it brings out some colour if ghee is adulterated, and that is why it will be a more effective test than trying to colour vanaspati. If vanaspati is coloured that might be washed away, but since this is colourless the ordinary housewife, by a come emple test our find out

whether vanaspati has been added to ghee or not."

The hon. Deputy Minister for Food Agriculture has now explained the latest position, but I do not know whether that position is in keeping with the statement made by the Minister for Scientific Research and Cultural Affairs, The Minister for Scientific Research and Cultural Affairs. Shri Humayun Kabir, has said that they have found out a chemical compound but the only difficulty is that it is colourless and it will also not be visi-Minister, Shri Again the hon. Kabir, says on the 26th November, 1959:

"We have found one material which is very promising, which appears to be without any toxicity and without any harmful effects. But in order to be sure, the test must be for at least 18 months or so. We have already completed the test for about one year."

According to this hon. Minister also they are expected to experiment with it at least for 18 months to come to a final solution with regard to finding a colour, and they have already spent a year.

SHRI A. M. THOMAS: Our only anxiety is that the remedy should not be worse than the disease.

Shri S. PANIGRAHI: So by the end of six months from now at least I hope they will be able to find out a colour which could be given to hydrogenated oil. I only request the hon. Minister that they should make sincere efforts and I wish that they succeed.

There is another point, Sir. When this problem is dealt with, we find that the Food and Agriculture Ministry shifts the responsibility to the Health Ministry, and the Health shifts the responsibility to the Food and Agriculture Ministry, and at times, it is also brought within the scope of the Scientific Research and Cultural Affairs Ministry. I think that may be one of the reasons for which the experiment is not becoming successful or

they are not achieving success in this regard. I therefore earnestly request the hon. Minister to have co-ordination in their attempts to find out a colour, and I wish them success in that direction.

Another point that I want to refer to in this behalf is this: Some of my friends who have spoken earlier,-I think they are Shir Amolakh Chand and Dr. Barlingay-have mentioned that powerful forces are there in existence even in Government offices, and I won't be surprised if somebody were to say that there are powerful cells in Government offices on behalf of vanaspati industry. Therefore, Sir, we must exercise caution and we work in such a fashion that Government officials and scientists would not be the subject of pressure or persuasion by the vanaspati industry. Having made these submissions, Sir, I say that when the Minister for Scientific Research and Cultural Affairs has already declared that by the end of the next few months they would be in a position to find out a colour for vanaspati oil, either the Government should responsibility, find out a take the suitable colour and give it to vanaspati or hydrogenated edible oil, or, if they are unable to do so, then they should the vanaspati industry, compel the vanaspati industry to find out the colour. And if the vanaspati industry also should not be able to come out with a colour within a period of, say, six months, then that industry should be asked to stop further production so that necessary enthusiasm and energy would be created at all levels and Government would direct their scienresearch organisations or their laboratories to go in pursuit of such colour-it may be directed to be done by the industry itself and if that position is created, then there will be satisfaction in the minds of the public and in the minds of the Members.

I am very grateful to the hon. Members who participated in this debate. As the Minister has given an assurance, indirectly though, that they are

[Shri S. Panigrahi.]

taking steps and will be taking steps, I am prepared to withdraw this Resolution and I again request the Minister to take steps with a view to finding out a colour for ranaspati.

Sir, I beg leave to withdraw my Resolution.

The Resolution was, by leave, with-drawn.

RESOLUTION RE CONTROL OF FLOODS

SHRI BHUPESH GUPTA (West Bengal): Sir, I move the following Resolution:—

"This House is of opinion that in the light of the experience gained during the recent floods in West Bengal and other parts of India, Government should take early steps to appoint a Committee of experts having knowledge of the subject, to probe into the causes of the floods, review the existing flood control arrangements in the country and suggest effective measures for controlling the floods."

Sir, at the very outset I wish to make one point clear. As you know, Sir, before the Session started, in the months of September and devastating floods took place in many parts of the country, especially in West Bengal, Surat, Andhra Pradesh, Orissa, Assam, and various other places were also affected by floods, and I thought, Sir, that the hon. Minister himself would have been enthusiastic in initiating a discussion on the subject at the earliest opportunity in this Session when the matter had already agitated the public mind, because that is the way of functioning of a parliamentary system.

Anybody who reads newspapers knows very well that the floods in West Bengal and at other places have been the subject matter of very powerful, strong and unremitting discussion

in the Press and otherwise. Accordingly I gave notice of the usual motion. Then, I thought that they might not take kindly to a suggestion of this kind; so I fell back upon this business of Private Members' Resolution. second line of defence. Naturally, the ballot favoured and we are discussing the flood situation; otherwise this House would not have had an opportunity of discussing the matter in this Session at all. I ask the hon. Members opposite, specially the Members in the Treasury Benches: Is it the way to handle the affairs of the State? I do not wish to say anything more on the subject. Sir, I am very sorry about the attitude of the Government in regard to this matter.

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Now, Sir, I would like to explain as to why I am suggesting the appointment of an Expert Committee. When I suggest the appointment of an Expert Committee, I do not mean that only official experts should be there; there should also be non-official experts. It should be a combined body of officials and non-officials to go into this question and submit a report to the Government or to Parliament for consideration.

Now, Sir, let me deal with the flood situation. In September-October, catastrophic floods occurred in West Bengal and also in other parts like Assam, Bihar. Surat and even in Andhra, But I shall mainly deal with the floods in West Bengal to point out as to why such a Committee is needed, to underline the importance of such a Committee today.

Sir, floods in West Bengal have been unprecedented, the like of which we have never known in the last fifty years or so. This is not disputed at all. The magnitude of the devastation and damage caused by these would stand out in the official figures themselves. Eleven out of the 16 districts of West Bengal were affected. I have got before me the statement by the West Bengal Government-Statistical Report on Floods, Cyclone, etc. -recently placed before the Assem-